

**Central Administrative Tribunal
Madras Bench**

MA/310/0113/2021 (in)(&) OA/310/00269/2021

Dated the 15th day of March Two Thousand Twenty One

P R E S E N T
Hon'ble Mr.S.N.Terdal, Member(J)
&
Hon'ble Mr.C.V.Sankar, Member(A)

S.Srinivasan
S/o T.N.Sampath,
Plot No.31, saravana Nagar 2nd Street,
Aangari, Lalgudi Taluk,
Tiruchirpalli 621703. ..Applicant
By Advocate **M/s.S.G.Ramesh**

Vs.

1. The Union of India, rep by its
Secretary,
Railway Board, Rail Bhavan,
New Delhi 110001.
2. The General Manager,
Southern Railway,
Chennai 600003.
3. The Chief Personnel Officer,
Southern Railway,
Chennai 600003.
4. The Financial Advisor & Chief Accounts Officer,
Headquarters-Pension,
Southern Railway,
Chennai 600003. .. Respondents

By Advocate **Mr.P.Srinivasan**

ORAL ORDER
[Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

MA seeking Condonation of Delay is allowed for the reasons stated therein in the interest of justice.

2. Registry is directed to number the OA.

3. The applicant has filed this OA seeking the following relief:-

“to direct the respondents 2 to 4 to sanction and disburse one increment, with benefit in the pension, DCRG, Commutation of Pension, Leave Salary encashment and Group Insurance Scheme to the applicant who retired on superannuation on 30.6.2015 from the post of Deputy CMM/GSD/PER having PPO No.20157060100116, with interest, within a reasonable period and pass such other or further orders as this Tribunal deem fit and proper.”

4. Heard Mr.S.G.Ramesh Kumar for the applicant and Mr.P.Srinivasan for the respondents on advance notice.

5. Counsel for the applicant submits that the applicant had been making representation in 2020 on several occasions and the representations have not been considered by the respondents. Counsel for the applicant further submits that the respondents may be directed to consider the representation of the applicant in a time bound manner.

6. In view of the submissions made by the counsel for the applicant, the OA is disposed of permitting the applicant to file a comprehensive representation within 15 days from the date of receipt of a copy of this order. The respondents are directed to

dispose of the said representation by a reasoned and speaking order as per law within two months thereafter.

7. OA is disposed of at the admission stage.

(C.V.Sankar)
Member(A)

(S.N.Terdal)
Member(J)

15.03.2021

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